

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.248/MP/2016

Subject : Petition for setting aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).

Date of Hearing : 15.2.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Kudgi Transmission Limited

Respondents : BESCOM and Others

Parties present : Shri Alok Shankar, KTL
Shri Abhisekh Bharti, Advocate, BESCOM

Record of Proceedings

Learned counsel for BESCOM submitted that the Petitioner has not served the copy of rejoinder to the reply of BESCOM and the requisite information called by the Commission vide RoP dated 9.2.2017. Learned counsel for BESCOM requested the Commission to direct the Petitioner to serve copy of rejoinder and the requisite information called by the Commission.

2. Learned counsel for the Petitioner submitted that the Petitioner has already filed the rejoinder through e-filing.

3. After hearing the learned counsels for both the parties, the Commission directed the Petitioner to serve copy of rejoinder on BESCOM. The Commission further directed the Petitioner to file the documentary proof of information called vide RoP dated 9.2.2017, on affidavit by 28.2.2018, with an advance copy to the respondents. The Commission directed that due date of filing the information should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 27.3.2018.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**